MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO.08/07-08 HELD ON 19.12.2007 AT 3.30 PM UNDER THE CHAIRMANSHIP OF SHRI R.S.GUJRAL, DGFT.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given in **Annexure-I.**

Individual cases taken up for discussion and following decision were taken. Decisions are elaborated in **Annexure-II**

S.No.	Name of the firm	File No.	Subject/Request	Decision taken
1.	M/s.Krillo Garments	01/84/162/500/AM08/DES.V	Fixation of input output norms in respect of Adv.Lic.No.3210030093 dt. 5.9.2005.	Import of socks allowed on net to net basis.
2.	M/s.Ratnagiri Chemicals Pvt.Ltd., Mumbai	01/94/180/399/AM08/PC.I	Revalidation against adv.lic.No.0310231780 dt. 20.10.2003	Approved for revalidation for six months subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.
3.	M/s.Atam Valves Pvt.Ltd., Jalandhar	01/94/180/344/AM08/PC.I	(i) Revalidation of the licence (ii) Extension of EO Period (iii) Enhancement in CIF Value from Rs.18,36,000/- toRs.34,50,348/- and FOB value from Rs.22,95,000/- to Rs.43,12,935/- against adv.lic.No.3010036879 dt. 31.8.04.	Approved for revalidation for six months subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.
	M/s.Prachi Pharma	01/94/180/374/AM08/PC.I	Revalidation of	Approved

4.	Pvt.Ltd., Mumbai		Adv.Lic.No.0310183881 dt. 13.2.2003	for revalidation for six months subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.
5.	M/s.Valiant Glass Works Pvt.Ltd., Mumbai	01/94/180/539/AM08/PC.I	EOP extension against adv.lic.No.0310244401 dt. 30.12.2003	Approved for EOP extension for six months subject to 1% composition fee.
6.	M/s.Patel Plastic Corpn., Mumbai	01/94/180/395/AM08/PC.I	Revalidation against adv.lic.No.0310217497 dt. 11.8.03	Approved for revalidation for six months subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.
7.	M/s.Galaxy Surfactants Ltd., Navi Mumbai	01/94/180/651/AM08/PC.I	Revalidation against Adv.licence No.0310300448 dt. 3.11.04	Approved for revalidation for six months

				subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.
8.	M/s.Suresh Industries., Madurai	01/94/180/398/AM08/PC.I	EOP extension against adv.lic.No.351009620 dt. 27.6.03	Approved for EOP extension for six months subject to 1% composition fee.
9.	M/s.Boss Profiles Ltd., Chennai	01/83/50/Dy.No.12 dt.20.4.06/ AM07/DES.IV	EOP extension against adv.lic.No. 0410023575 DT. 21.2.2002	Expost-facto approval given
10.	M/s.Mangalam Drugs and Organics Ltd., Mumbai	01/94/180/611/AM08/PC.I	EOP extension against adv.lic.No.0310235144 dt. 7.11.03	Approved for EOP extension upto 30.11.2004 subject to 1% composition fee.
11.	M/s.GE India Industrial Pvt.Ltd., Nadiad.	01/94/180/294/AM08/PC.I	Revalidation of 18 adv.licences. Details in Agenda.	Approved for revalidation for six months subject to payment of composition fee @ 2% of the unutilized

				CIF value of the licence.
12.	M/s.Elder Pharmaceuticals Ltd., Mumbai	01/94/180/294/AM08/PC.I	EOP extension against adv.lic.No.03110262852 dt. 7.4.04	Approved for EOP extension upto 30.06.2005 subject to 1% composition fee.
13.	M/s.Indian Petrochemicals Corpn., Ltd., Mumbai	01/94/180/650/AM08/PC.I	Revalidation against Adv.licence No.0310287333 dt. 20.8.04	Approved for revalidation for six months subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.
14.	M/s.Torrent Pharmaceuticals Ltd., Ahmedabad	01/94/180/336/AM08/PC.I	Request for relaxation of Policy Circular No.9 dt. 30.6.03 for extension in EO period against adv.lic.no.0810051766 dt. 26.10.05	EOP extension allowed for three months.
15.	M/s.Aditya Birla Insulators Ltd.,	01/94/180/298/AM08/PC.I	Revalidation against Adv.licence	Approved for revalidation

	Panchmahal.		No.0210072291 dt. 1.12.2004.	for six months subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.
16.	Ref. From Daljeet Shah, Mumbai	01/93/180/2115/AM08/PC.I(B)	Request for waiver of testing certificate from ARAI, Pune for import of a battery operated sample bicycle.	Deferred.
17.	M/s.Asian Exports, Kolkata	01/181/162/184/AM07/DES.II	Request for revalidation of transferred DFRC Lic.No.1110005922 dt. 24.4.2003 &No.1110005928 dt. 24.4.2004.	Rejected.
18.	M/s.A.I.Metals Pvt.Ltd., Rajasthan	01/192/180/168/AM08/PC.II	Adjustment of Adv.DTA sale from the regular DTA sale entitlement.	Approved.
19.	M/s.P.R.P.Exports, Madurai	01/192/180/42/AM07/PC.II	Relaxation in ceiling of 5% in regard to spares to be taken to quarry site.	Deferred.
20.	M/s.Sanyo India (P) Ltd., Bangalore	01/53/162/823/AM08/S-72/ILS	Grant of import lic. For import of 100 Nos. Sanyo Brand Deep Freezers Model SRL-CD4075 containing HCFC-22.	Issue of licence allowed with no quantitative ceilings.
21.	M/s.Mangal Steel Enterprises Ltd., Howrah	01/94/180/794/AM08/PC.I	Clubbing of adv.lic.No.0210042831 dt. 23.12.2002 and	Clubbing allowed.

			0210046238 dt. 26.3.2003	
22.	M/s.Cosmo Films Ltd., Mumbai	01/94/180/771/AM08/PC.I	EOP extension against adv.lic.No.0310203670 dt. 23.5.03	Approved for EOP extension for six months subject to 1% composition fee.
23.	M/s.Ashok Leyland Ltd., Chennai	01/53/8/335/AM08/A-61/ILS/PC.I(B) 01/53/8/352/AM08/A-66/ILS/PC.I(B)	Permission for import for two number of Left hand Drive Light Commercial Vehicle for R&D purposes.	Approved.
24.	M/s.India Glycols Ltd., New Delhi.	01/82/162/0505/AM07/DES.III/IV	EOP extension against adv.lic.No.0510135148 DT. 12.8.04	Approved for EOP extension for six months subject to 1% composition fee.
25.	M/s.Hyedong Construction India Pvt.Ltd., Chennai	01/93/180/072/AM07/PC.I(B)	Request for exemption from the condition of re-export of Concrete Pump Car.	Approved.
26.	M/s.Great Eastern Energy Corpn., Ltd., Gurgaon	01/93/180/008/AM08/PC.I(B)	Request for import of RD 20 Ranger Triden Base Drilling Rig with Assy./Spares.	Approved.
27.	M/s.Hindustan Construction company Ltd., Mumbai	01/93/180/2529/AM08/PC.I(B	Request for relaxation from requirement of Homologation certificate and exemption from the	Approved.

			condition mentioned at sl.No.1 of Import licensing Notes to Chapter 87 of ITS(HS) Classification of Export Import items.	
28.	M/s.Sandvik Asia Ltd., Pune	01/93/180/038/AM08/PC.I(B)	Import of construction equipment vehicle , Load Haul Drmp & Low Profile Dump Truck.	Approved.
29.	M/s.United Phosphorus Ltd., Mumbai	01/94/180/656/AM08/PC.I	Revalidation against Adv.licence No.0310275755 dt. 21.6.04	Approved for revalidation for six months subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.
30.	M/s.Ranbaxy Laboratories Ltd., New Delhi	01/94/180/698/AM08/PC.I	Relaxation of Policy Circular No.9 dt. 30.6.03 for extension in EO period against adv.lic.no.0510190796 dt. 13.9.2006	Approved for EOP extension for six months subject to 1% composition fee.
31.	M/s.MCC PTA India Corpn. Pvt.Ltd., Kolkata	01/94/180/524/AM08/PC.I	Revalidation against Adv.licence Nos.(i) 0210049106 dt. 12.5.03 (ii) 0210052520 dt. 17.7.03 & (iii) 0210054856 dt. 9.9.03	Approved for revalidation for six months subject to payment of composition

				fee @ 2% of the unutilized CIF value of the licence.
32.	M/s.Extrusion Processes Pvt. Ltd., Mumbai	01/94/180/398/AM08/PC.I	EOP extension against adv.lic.No.03025239 dt. 15.9.98	Approved for EOP extension upto 08.07.2002 subject to 1% composition fee.
33.	M/s.Claris Lifesciences Ltd., Ahmedabad	01/60/162/392/AM08/EFGC(PRC)	Request for condonation of delay for getting DEPB licences.	Delay condoned.
34.	M/s.Hindalco Industries Limited, P.O.Dahej, Gujarat.	01/60/162/418/AM08/EFGC(PRC)	Revalidation of Adv.Licence No.3410011961 dt. 9.11.2004	Approved for revalidation for six months subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.
35.	M/s.Hindalco Industries Limited, P.O.Dahej, Gujarat.	01/60/162/417/AM08/EFGC(PRC)	Revalidation of Adv.Licence No.3410012533 dt. 27.1.2005	Approved for revalidation for six months subject to payment of composition fee @ 2% of the unutilized

				CIF value of the licence.
36.	M/s.DIC India Ltd., Kolkata	01/60/162/357/AM08/EFGC(PRC)	Revalidation of Adv.Licence No.0210074085 dt. 17.1.2005	Approved for revalidation for six months subject to payment of composition fee @ 2% of the unutilized CIF value of the licence.
37.	-------	----------	General Issue pertaining to payment of composition fee.	Details of decision is enclosed.

ANNEXURE-I

LIST OF OFFICERS PRESENT IN PIC MEETING NO.04/07-08 HELD ON 19.12.2007 AT 3.30 PM

1. **Shri R.S.Gujral, DGFT – in the chair**
2. **Shri M.Balagangadharan, Addl.DGFT**
3. **Shri Sanjay Rastogi, Export Commissioner**
4. **Shri S.K.Samal, Jt.DGFT**
5. **Shri Anil Agarwal, Jt.DGFT**
6. **Shri O.P.Hisaria, Jt.DGFT**
7. **Shri Tapan Mazumder, Jt.DGFT**
8. **Shri S.N.Dubey, Dy.DGFT.**

MINUTES OF THE POLICY INTERPRETATION COMMITTEE (PIC) MEETING NO.04/07-08 HELD ON 19.12.2007 AT 3.30 PM UNDER THE CHAIRMANSHIP OF SHRI R.S.GUJRAL, DGFT.

PIC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given in **Annexure-I.**

Individual cases taken up for discussion and following decision were taken. Decisions are elaborated in **Annexure-II**

S.No.	Name of the firm	File No.	Subject/Request	Decision taken
1.	M/s.Container Corpn., of India New Delhi.	01/94/180/783/ AM08/PC.I	Clarification for utilization of duty credit entitlements issued under Served From India Scheme for payment of duty on Wagons, Cranes.etc.	Decision enclosed.

<u>Annexure-II</u>

Details of decision taken against individual cases:-

Case No.1 : M/s. Container Corpn., of India New Delhi.

F.No.01/94/180/783/AM08/PC.I

Meeting No.04/07-08 dt. 9.12.2007

Subject: Clarification for utilization of duty credit entitlements issued under Served From India Scheme for payment of duty on Wagons, Cranes.etc.

Decision:- As per para 3.6.4.5 of FTP, utilization of duty credit scrip earned under SFIS scheme shall not be permitted for payment of duty in case of import of vehicles, even if such vehicles are freely importable under ITC(HS).

In this regard, it is clarified that vehicles referred to under Sub-Para 2 of the Para 3.6.4.5 of FTP will mean such vehicles which require a registration under Central Motor Vehicle Act or Central Motor Vehicle Rules. The vehicles which do not require any registration under these Rules/Act may not be taken to be a vehicle under this para and shall not be subject to the restriction on usage of duty credit scrip earned under SFIS.

Annexure –II

Details of decision taken against individual cases **:**

Case No.1 M/s.Krillo Garments
F.No.01/84/162/500/AM08/DES-V
Meeting No.08/AM08 date: 19.12.07
Subject: Fixation of input output norms in respect of Advance licence No.3210030093 dt.5.9.2005.

The Committee observed that export item in this case is Ladies Dress with Socks and the item of import under advance licence is Socks which are being attached to the garments and being packed as a set. The Committee was of the view that Socks in this case are accessories to the main item i.e. Ladies Dress and the definition of manufacture need not be invoked as long as the imported item is allowed without wastage on net to net basis. Therefore, Committee decided that import of Socks can be allowed on net to net basis with accountability clause to be attached to main export item.

Case No.2 M/s.Ratnagiri Chemicals Pvt. Ltd., Mumbai.
F.No.01/94/180/399/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07

Subject: Revalidation against advance licence No.0310231780 dt.20.10.2003.

The Committee noted that EO has almost been fulfilled in this case i.e. 99.9% qty. wise and 98.69% value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310231780 dt.20.10.2003 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.3 M/s.Atam Valves Pvt. Ltd., Jalandhar City.
F.No.01/94/180/344/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07
Subject: (i) Revalidation of the licence.
(ii) Extension of EO Period.
(iii) Enhancement in CIF value from Rs.18,36,000/- to Rs.34,50,348/- and FOB value from Rs.22,95,000/- to Rs.43,12,935/- against advance licence No.3010036879 dt.31.8.04.

The Committee noted that a substantial portion of EO i.e. 90% qty. wise and 95% value wise, has been fulfilled in this case as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3010036879 dt.31.8.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.4 M/s.Prachi Pharma Pvt. Ltd., Mumbai
F.No.01/94/180/374/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07
Subject: Revalidation of advance licence No.0310183881 dt.13.2.2003.

The Committee noted that 100% EO has been fulfilled in this case, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310183881 dt.13.2.2003 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.5 M/s.Valiant Glass Works Pvt. Ltd., Mumbai.
F.No.01/94/180/539/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07

Subject: EOP extension against advance licence No.0310244401 dt.30.12.2003.

The Committee noted that the firm has fulfilled 52.81% of EO (qty. wise) and 173% (value wise), as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310244401 dt.30.12.2003 subject to payment of composition fee @ 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP.

Case No.6 M/s.Patel Plastic Corporation, Mumbai
F.No.01/94/180/395/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07
Subject: Revalidation against advance licence No.0310217497 dt.11.8.03.

The Committee noted that 158% (qty. wise) and 145% (value wise) of EO has been fulfilled in this case, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310217497 dt.11.8.03.for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.7 M/s.Galaxy Surfactants Ltd., Navi Mumbai.
F.No.01/94/180/651/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07
Subject: Revalidation against advance licence No.0310300448 dt.3.11.04.

The Committee noted that 100% EO has been fulfilled in this case both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310300448 dt.3.11.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.8 M/s. Suresh Industries, Madurai.
F.No.01/94/180/398/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07
Subject: EOP extension against advance licence No.351009620 dt.27.6.03.

The Committee noted that substantial portion of EO i.e. 89.22% Qty wise and 68% value wise has been fulfilled in this case, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of said advance licence subject to payment of composition fee @ 1%

per month on the duty saved amount vis.-a-vis the export made after the EOP.

Case No.9 M/s. Boss Profiles Ltd., Chennai.
F.No.01/83/50/Dy.No.12 dt.20.4.06/AM07/DES.IV
Meeting No.08/AM08 date: 19.12.07
Subject: EOP extension against advance licence No.0410023575 dt.21.2.2002.

The Committee decided to accord Ex-Post-Facto approval to the implementation of the decision of GRC in its meeting dt.16.8.07.

Case No.10 M/s.Mangalam Drugs and Organics Ltd., Mumbai
F.No.01/94/180/611/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07
Subject: EOP extension against advance licence No.0310235144 dt.7.11.03.
The Committee noted that almost substantial portion of EO i.e. 55% Qty wise and 45% value wise has been fulfilled within the original EOP in this case, as claimed by the firm. Therefore, Committee decided to extend the EO period in respect of said advance licence upto 30th November, 2004 for regularization, subject to payment of composition fee @ 1% per month on the duty saved amount vis.-a-vis the export made after the EOP.

Case No.11 M/s.GE India Industrial Pvt. Ltd., Nadiad.
F.No.01/94/180/294/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07

Subject: Revalidation of 18 advance licences : (i) 0310197612 dt.25.4.03 (ii) 0310198047 dt.28.4.03 (iii) 0310211796 dt.2.7.03 (iv) 0310211794 dt.2.7.03 (v) 0310225050 dt.16.9.03 (vi) 0310225819 dt.19.9.03 (vii) 0310226187 dt.22.9.03 (viii) 0310227349 dt.26.9.03 (ix) 0310228588 dt.3.10.03 (x) 0310230318 dt.13.10.03 (xi) 0310235072 dt.6.11.03 (xii) 0310255243 dt.26.2.04 (xiii) 0310252953 dt.13.2.04 (xiv) 0310261706 dt.30.3.04 (xv) 0310254937 dt.25.2.04 (xvi) 0310273766 dt.9.6.04 (xvii) 0310266324 dt.30.4.04 (xviii) 0310266204 dt.29.4.04.

The Committee noted that the entire export has been completed within the validity of the licence, as claimed by the firm. It was therefore decided to revalidate the advance licences, after pro-rata reduction, in cif value of the licences vis-à-vis the exports actually performed, for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of each licence.

Case No.12 M/s. Elder Pharmaceuticals Ltd., Mumbai.
F.No.01/94/180/294/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07
Subject: Extension in EO period against advance licence No.03110262852 dt.7.4.04.

The Committed noted that substantial portion of EO i.e. 65% (Qty. wise) has been fulfilled within the valid EO period in this case, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of said advance licence upto 30.06.2005 for revalidation purpose subject to payment of composition fee @ 1% per month on the duty saved amount vis.-a-vis the export made after the EOP.

Case No.13 M/s. Indian Petrochemicals Corporation Ltd., Mumbai
F.No.01/94/180/650/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07
Subject : Revalidation of advance licence No.0310287333 dt.20.8.04

The Committee noted that EO has almost been fulfilled in this case i.e. 100% qty. wise and 118% value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310287333 dt.20.8.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.14 M/s. Torrent Pharmaceuticals Ltd., Ahmedabad.
F.No.01/94/180/336/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07
Subject : Request for relaxation of Policy Circular No.9 dt.30.6.03 for extension in EO period against advance licence No.0810051766 dt.26.10.05.

Committee decided to grant extension in EO period for three months from the date of endorsement of the licence in relaxation of Policy Circular No.9 dt.30.6.03.

Case No.15 M/s. Aditya Birla Insulators Ltd., Panchmahal.
F.No.01/94/180/298/AM08/PC-I

Meeting No.08/AM08 date: 19.12.07
Subject: Revalidation of advance licence No.0210072291 dt.1.12.04.

The Committee noted that 100% EO both qty. wise and value wise has been fulfilled, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0210072291 dt.1.12.04.for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.16 Ref. from Daljeet Shah, Mumbai.
F.No.01/93/180/2115/AM08/PC-I (B)
Meeting No.08/AM08 date: 19.12.07
Subject: Request for waiver of testing certificate from ARAI, Pune for import of a battery operated sample bicycle.

As per the recommendations of the Department of Road Transport & highways, Committee decided to defer this case.

Case No.17 M/s. Asian Exports, Kolkata.
F.No.01/181/162/184/AM07/DES.II
Meeting No.08/AM08 date: 19.12.07
Subject: Request for revalidation of transferred DFRC licence No.1110005922 dt.24.4.2003 and Licence No.1110005928 dt.24.4.2004.

The Committee decided to reject the case as the DFRC licences are transferable instruments and one of the DFRCs was in Customs custody only for a brief period of 15 days as certified by Customs authorities, Chennai.

Case No.18 M/s.A.I Metals Pvt. Ltd., Rajasthan.
F.No.01/192/180/168/AM08/PC.II
Meeting No.08/AM08 date: 19.12.07
Subject: Adjustment of advance DTA sale from the regular DTA sale entitlement.

The Committee decided to approve adjustment of advance DTA sale from the regular DTA sale entitlement if the firm has not availed benefit of any DTA sale in the year 2004-05. The request for adjustment of advance DTA sale can not be acceded to if the benefit of any DTA sale has been availed in the said year.

Case No.19 M/s. P.R.P. Exports, Madurai.
F.No.01/192/180/42/AM07/PC.II
Meeting No.08/AM08 date: 19.12.07
Subject: Relaxation in ceiling of 5% in regard to spares to be taken to quarry site.

Since it is a general Policy issue, it was decided that EOU division of Department of Commerce may examine the issue. Further action could be taken based on Department of Commerce's comments.

Case No.20 M/s. Sanyo India (P)Ltd., Bangalore.
F.No.01/53/162/823/AM08/S-72/ILS
Meeting No.08/AM08 date: 19.12.07
Subject: Grant of import licence for import of 100 Nos. Sanyo Brand Deep Freezers Model SRL-CD4075 containing HCFC-22.

Case No.21 M/s. Mangal Steel Enterprises Ltd., Howrah
F.No.01/94/180/794/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07
Subject: Clubbing of advance licence No.0210042831 dt.23.12.2002 and No.0210046238 dt.26.3.2003.

The Committee noted that the imported inputs are same in both the advance licences, as clarified by the firm. Therefore, it was decided to club the advance licence No.0210042831 dt.23.12.2002 and No.0210046238 dt.26.3.2003 subject to the condition that imported inputs are duly accounted for against both the advance licences. It was also decided to revalidate licence No. No.0210046238 dt.26.3.2003 only for the purpose of clubbing subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.22 M/s. Cosmo Films Ltd., Mumbai
F.No.01/94/180/771/AM08/PC-I
Meeting No.08/AM08 date: 19.12.07
Subject: Extension in EO period against annual advance licence No.0310203670 dt.23.5.03.

The Committee noted that firm has fulfilled EO to the extent of 85% (Qty. wise) and 100% (value wise), as claimed by the firm. It was therefore decided to grant extension in EO period against advance licence No. 0310203670 dt.23.5.03 for a period of six months from the date of endorsement on the licence subject to payment of composition fee fee @ 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP.

Case No.23 M/s. Ashok Leyland Ltd., Chennai.
F.No.01/53/8/335/AM08/A-61/ILS/PC-I(B)
01/53/8/352/AM08/A-66/ILS PC-I(B)
Meeting No.08/AM08 date: 19.12.07
Subject: Import licence for import for two number of Left Hand Drive Light Commercial Vehicle for R&D purposes.

Committee noted that the firm intends to import used Left Hand Drive Light commercial Vehicle for R & D purposes. It was decided to allow the import in relaxation of Para 2 (II) (f) of Import Licensing Notes to Chapter 87. The import will be subject to condition that these vehicles will be kept off the road and not registered under the CMVR, 1989.

Committee also decided that all such cases where PRC decides that Homologation of imported vehicles is not required because the vehicles will not come on the road, have to be informed to the Transport Commissioner of the concerned State by the RA. The Transport Commissioners have to be informed that the permission for import of such vehicles has been granted on the express assumption that the vehicles will be kept off the road. This aspect has to be duly monitored by the transport authorities of the concerned State.

Case No.24 M/s. India Glycols Ltd., New Delhi.
F.No.01/82/162/0505/AM07/DES.III/IV
Meeting No.08/AM08 date: 19.12.07
Subject: EOP extension of advance licence No.0510135148 dt.12.8.04.

The Committee noted that a substantial portion of EO i.e. 68% has been completed in this case, as claimed by the firm. It was therefore decided to extend the EOP in respect of advance licence No. 0510135148 dt.12.8.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee of 1% per month 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP.

Case No.25 M/s. Hyedong Construction India Pvt. Ltd., Chennai.
F.No.01/93/180/072/AM07/PC-I(B)

Meeting No.08/AM08 date: 19.12.07
Subject: Request for exemption from the condition of re-export of Concrete Pump Car.

The Committee acceded to the request for exemption from the condition of re-export of Concrete Pump Car as the earlier condition of re-export is waived off and there is no such condition in current Policy.

Case No.26 M/s. Great Eastern Energy Corporation Limited, Gurgaon.
F.No.01/93/180/008/AM08/PC-I(B)
Meeting No.08/AM08 date: 19.12.07
Subject: Request for Import of RD 20 Range Triden Base Drilling Rig with Assy./Spares.

The Committee decided to relax the provisions contained in Para 2(II)(c) (i) of Import Licensing Notes to Chapter 87 and allow import of RD 20 Range Triden Base Drilling Rig with Assembly/Spares.

Case No.27 M/s. Hindustan Construction Company Ltd., Mumbai.
F.No.01/93/180/2529/AM08/PC-I(B)
Meeting No.08/AM08 date: 19.12.07
Subject: Request for relaxation from requirement of Homologation certificate and exemption from the condition mentioned at Sl. No.1 of Import Licensing Notes to Chapter 87 of ITS(HS) Classification of Export & Import items.

The Committee acceded to the request for relaxing the provisions contained in Para (I) (II) of Import Licensing Notes to Chapter 87 and allowed import of 4 Nos. Used Mine Trucks, Make : Atlas Copco Wagner, Model-420 (YOM-1999 & 2000).

Case No.28 M/s.Sandvik Asia Ltd., Pune
F.No.01/93/180/038/AM08/PC-I(B)
Meeting No.08/AM08 date: 19.12.07
Subject : Import of two construction equipment vehicle, Load Haul Dump & Low Profile Dump Truck.

The Committee decided to allow import of construction equipment vehicle, Load Haul Dump & Low Profile Dump Truck, in relaxation of the requirement to conform to the provisions of CMVA, 1988 and having valid certificate of compliance as per the provisions made in Rules 126 of CMVR, 1989, including Homologation Certificate.

Case No.29 M/s. United Phosphorus Ltd., Mumbai.
F.No.01/94/180/656/AM08/PC-1
Meeting No.08/AM08 date: 19.12.07
Subject: Revalidation against advance licence No.0310275755 dt.21.6.04.

The Committee noted that in this case EO has been fulfilled 100% qty. wise and 200% value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310275755 dt.21.6.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence .

Case No.30 M/s.Ranbaxy Laboratories Ltd., New Delhi.
F.No.01/94/180/698/AM08/PC-1
Meeting No.08/AM08 date: 19.12.07
Subject: Relaxation of Policy Circular No.9 dt.30.6.03 for extension in EO period against advance licence No.0510190796 dt.13.9.2006..

The Committee felt that for export of drugs, time period of six month is unduly short. Therefore it was decided to allow extension of EO period for six months for fulfillment of EO from the date of endorsement of advance licence No. 0510190796 dt.13.9.2006 subject to payment of composition fee @ 1% per month on the duty saved amount vis.-a-vis the export made after the original EOP.

Case No.31 M/s. MCC PTA India Corpn., Pvt. Ltd., Kolkata
F.No.01/94/180/524/AM08/PC-1
Meeting No.08/AM08 date: 19.12.07
Subject: Revalidation of advance licence Nos. (i) 0210049106 dt.12.5.03 (ii) 0210052520 dt.17.7.03 and (iii) 0210054856 dt.9.9.03.

The Committee noted that EO fulfilled against the above 3 advance licences is 100% (both qty. wise and value wise), as claimed by the firm. It was therefore decided to revalidate the advance licence Nos. (i) 0210049106 dt.12.5.03 (ii) 0210052520 dt.17.7.03 and (iii) 0210054856 dt.9.9.03. for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence .

Case No.32 M/s.Extrusion Processes Pvt. Ltd., Mumbai
F.No.01/94/180/524/AM08/PC-1
Meeting No.08/AM08 date: 19.12.07
Subject: Extension in EO period against advance licence No.03025239 dt.15.9.98.

The Committee noted the firm has fulfilled EO to the extent of 68% Qty. wise and 100% value wise within the EO period, as claimed by the firm. It was therefore decided to grant extension in EO period against advance licence No. 03025239 dt.15.9.98 upto 08.07.2002 for revalidation purpose subject to payment of composition fee @ 1% per month on the duty saved amount vis.-a-vis the export made after the EOP.

Case No.33 M/s.Claris Lifesciences Ltd., Ahmedabad.
F.No.01/60/162/392/AM08/EFGC(PRC)
Meeting No.08/AM08 date: 19.12.07
Subject: Request for condonation of delay for getting DEPB licences.

The Committee decided to condone the delay in applying for DEPB licences in respect of exports against 288 shipping bills pertaining to the year 2004 & 2005 covered in 15 applications subject to a cut in DEPB entitlement of 2% (for first six months) + 5% (for next six months) + 10% (for the subsequent period).

Case No.34 M/s.Hindalco Industries Limited., Gujarat.
F.No.01/60/162/418/AM08/EFGC(PRC)
Meeting No.08/AM08 date: 19.12.07
Subject: Revalidation of advance licence No.3410011961 dt.9.11.2004.

The Committee noted that 100% E.O. has been fulfilled both qty. and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3410011961 dt.9.11.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.35 M/s.Hindalco Industries Limited., Gujarat.
F.No.01/60/162/417/AM08/EFGC(PRC)
Meeting No.08/AM08 date: 19.12.07
Subject: Revalidation of advance licence No.3410012533 dt.27.1.2005.

The Committee noted that 100% E.O. has been fulfilled both qty. and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3410012533 dt.9.11.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.36 M/s. DIC India Ltd., Kolkata.
F.No.01/60/162/357/AM08/EFGC(PRC)
Meeting No.08/AM08 date: 19.12.07
Subject: Revalidation of advance licence No.0210074085 dt.17.1.2005.

The Committee noted that more than 100% E.O. has been fulfilled both qty. and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0210074085 dt.17.1.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 2% of the unutilized cif value of the licence.

Case No.37
Meeting No.08/AM08 date : 19.12.07
Subject: General issue pertaining to payment of composition fee @ 2% of unutilized cif value of licence in case of revalidation of licences beyond 30 months period – a condition imposed by PRC.

Committee noted that trade and industry has been experiencing hardship on account of the condition of payment of composition fee @ 2% of unutilized cif value imposed by PRC in case of revalidation of advance licences beyond 30 months period. In the recent Open House organized by FIEO in Mumbai on 18.12.07, the issue was raised by large number of exporters who represented that the composition fee insisted by PRC was inordinately high and the same is not commensurate with duty saved amount, particularly when Customs duty is being reduced every year. The Committee found the representation to be logical and it was considered reasonable to relate composition fee to duty saved amount rather than to unutilized cif value of licence. Accordingly, it was decided to impose composition fee @ 5% of duty saved amount insread of present rate of 2% of unutilized cif value in case of revalidation of licences beyond 30 months.